

REGISTERED No P-390.



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 42. CUTTACK, FRIDAY, OCTOBER 25, 1940.

 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME DEPARTMENT.

NOTIFICATIONS.

The 23rd October 1940.

No. 7687-C.—The following notification by the Government of United Provinces is republished for general information.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

POLITICAL DEPARTMENT.

MISCELLANEOUS.

Lucknow, the 26th September 1940.

No. 315-A./IV-1940. — In exercise of the powers conferred by clause (c) of sub-

rule (1) of rule 40 of the Defence of India Rules, the Governor is pleased to declare the booklet in Hindi entitled "Ag Ka Gola" Divitya Bhag compiled by Sewak Kundan Lal and printed at the Ramesh Fine Printing Works, Lucknow, every copy thereof and all other documents containing copies, reprints and translations of, or extracts from the said document, forfeited to His Majesty.

By order,

D. S. BARRON,

Additional Secretary.

The 23rd October 1940.

No. 7689-C.—The following notification by the Government of India is republished for general information.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

EXTERNAL AFFAIRS DEPARTMENT.

Simla, the 3rd September 1940.

No. 21-W.—It is notified for general information that British and Indian interests in Italy and that portion of France which is under German occupation will, for the time being, be looked after by the authorities of the United States of America.

2. The United States authorities at Rome will also extend such protection to British and Indian interests in Italian East Africa as may be feasible in view of the distance involved.

O. K. CAROE,

Secretary to the Govt. of India.

The 23rd October 1940.

No. 7690-C.—The following notification by the Government of Bihar is republished for general information.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

The 17th September 1940.

No. 2653-C.—Whereas in the opinion of the Governor of Bihar the pamphlet in Hindi entitled "Jai Prakash Ki Bhavishya Bani" contains prejudicial reports of the nature described in sub-rule (7) of rule 34 of the Defence of India Rules read with clauses (e) and (h) of sub-rule (6) of that rule;

Now, therefore, in exercise of the power conferred by clauses (b) and (c) of sub-rule (1) of rule 40 of the said Rules, the Governor of Bihar hereby prohibits the further publication of the said pamphlet and declares to be forfeited to His Majesty all copies, wherever found, of the said pamphlet and all other documents containing copies, reprints and translations of, or extracts from, the said pamphlet.

By order of the Governor of Bihar,

Y. A. GODBOLLE,

Chief Secretary to Government.

The 23rd October 1940.

No. 7692-C.—The following notification by the Government of Bombay is republished for general information.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

HOME DEPARTMENT (POLITICAL).

The 17th September 1940.

No. 2496-Poll.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931, the Government of Bombay is pleased to declare all copies, wherever found, of the issue of the Marathi weekly newspaper "Gopha" of Pandharpur (Sholapur), dated the 19th August 1940, printed by Mr. Vyankatesh Pradyumnacharya Varkhedkar at the Sur Bharati Mudranalaya, house No. 2500, Pandharpur (Sholapur), and published by Mr. Pandurang Tukaram Utpat from the same place, and all other documents containing copies, reprints, translation of, or extracts from, the said issue of the newspaper to be forfeited to His Majesty on the ground that it appears to the Government of Bombay that the said issue of the newspaper contains words of the nature described in clause (bb) of sub-section (1) of section 4 of the said Act.

Indian Press
(Emergency
Powers) Act
1931 XXIII
of 1931.

By order of the Governor of Bombay,

N. P. A. SMITH,

Secretary to the Govt. of Bombay.

The 23rd October 1940.

No. 7694-C.—The following notifications by the Government of Bengal are republished for general information.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

HOME DEPARTMENT.

POLITICAL.

The 21st September 1940.

No. 5888-P.—Whereas in the opinion of the Governor the cyclostyled leaflet in Bengali entitled "Civic Guard na Bibhisan Bahini" (Civic Guard or a band of treacherous force?) issued by the Communist Party, contains prejudicial reports of the nature described in sub-rule (7) of rule 34 of the Defence of India Rules read with clause (a) of sub-rule (6) of that rule;

Now, therefore, in exercise of the power conferred by clauses (b) and (c) of sub-rule (1) of rule 40 of the said Rules, the Governor hereby prohibits further publication, sale or

distribution of the said document and declares to be forfeited to His Majesty all copies, wherever found (f the said leaflet and all other documents containing copies, reprints and translations of, or extracts from, the said leaflet.

The 28th September 1940.

No. 641-P. D.—Whereas in the opinion of the Governor the leaflet in Bengali entitled “Corporation Sramikder prati Communist Partyr Abedan (The appeal of the Communist Party to the Workers of the Corporation)”, published by a local committee of the Calcutta district of the Bengal branch of the Communist Party of India, contains prejudicial reports of the nature described in sub-rule (7) of rule 34 of the Defence of India Rules read with clauses (e) and (p) of sub-rule (6) of that rule;

Now, therefore, in exercise of the power conferred by clause (c) of sub-rule (1) of rule 40 of the said Rules, the Governor hereby declares to be forfeited to His Majesty all copies, wherever found, of the said documents and all other documents containing copies, reprints, translation of, or extracts from, the said document.

By order of the Governor,

A. E. PORTER,

Addl. Secy. to the Govt. of Bengal.

COMMERCE AND LABOUR DEPARTMENT.

NOTIFICATION.

The 8th October 1940.

No. 6786—MHC-44/40-Ccm.—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor,

W. W. DALZIEL,

Secretary to Government.

IMPORT AND EXPORT REGULATIONS.

Simla, the 3rd August 1940.

No. 243 (11)-Tr. (I. E. R.)/39.—In pursuance of section 13 of the Indian Rubber Control Act, 1934 (XXVIII of 1934), and in supersession of the notification of the Government of India in the Department of Commerce No. 243-(11)—Tr. (I. E. R.)/39, dated the 22nd June 1940, the Central Government is pleased to declare that the permissible maximum net exports of dry rubber from British India for the third and fourth quarters of 1940 shall be 3,771.875 tons for each quarter.

H. C. PRIOR,

Addl. Secy. to the Govt. of India.